

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

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New Delhi, the 11th November, 1971.

NOTIFICATION  
INCOME TAX

No. 322 (F.No.404/131/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.S. Chauhan, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

*A.K. Nasta*

( A.K. Nasta )

Under Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No. 322 (F.No.404/131/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.R.S.(DT) Staff College, Nagpur.
5. The Chief Secretary, Govt. of Uttar Pradesh, Lucknow.
6. The Accountant General, Uttar Pradesh, Allahabad.
7. The Comptroller & Auditor General of India, New Delhi (25 copies).
8. All Sections/Officers in Board's office.
9. Shri P.B. Venkatasubramanian, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
10. Shri S. Narayan, Secretary, Direct Taxes Enquiry Committee, D/25-B South Extension Part II, New Delhi-49.
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*A.K. Nasta*

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Under Secretary to the Government of India.

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